

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:7742
ANSWERED ON:17.05.2002
NOMINATION FOR DIRECTORS OF BANK OF BARODA
BALIRAM

Will the Minister of FINANCE be pleased to state:

- (a) whether the Bank of Baroda has sent a letter to the Ministry of Personnel, Public Grievances and Pensions regarding nomination of the President of All India Bank of Baroda Officers Association to the Board of Directors whereas a case is already pending in the Mumbai High Court in this regard;
- (b) Whether the Government could take a decision in the case when the same is already sub-judice;
- (c) if not, the reasons for overlooking the court in the above case; and
- (d) the steps taken by the Government to put the above case on hold till the verdict of the Court?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI GIN GEE N. RAMACHANDRAN)

(a) to (d): Bank of Baroda has reported that presently no Union or Association or any individual has filed any case against appointment of Directors on the board of Bank of Baroda. As such, no case relating to Bank of Baroda is pending in the Bombay High Court in this regard. However, a Writ Petition No.539412001 filed by Bank of Maharashtra Officers' Association is pending in the Bombay High Court challenging the III Schedule of the Nationalised Banks (Management and Miscellaneous Provisions) Scheme 1970/1980. Government have appointed officer nominated director on the Board of Bank of Baroda in accordance with Section 9 of Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970/1980 read with the Nationalised Banks (Management and Miscellaneous Provisions) Scheme 1970/1980. The order of appointment is subject to the decision of Bombay High Court in the above Writ Petition.